

HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

ROC.NO. 808/SO/2023

DATE: 03.06.2023

C I R C U L A R No. 10/SO/2023

Sub:- High Court for the State of Telangana – Judgment dt.13.04.2023 in CrI.A.No.1890 of 2014 between B.S.Hari Commandant Vs. Union of India & Ors. – Directions to number paragraphs in all orders and judgments in seriatim, factoring in the Judgments – Instructions – Issued.

Ref: Letter dt.20.04.2023 from the Secretary General, Supreme Court of India, New Delhi.

The Hon'ble Supreme Court of India while allowing the Criminal Appeal No.1890 of 2014 between B.S. Hari Commandant Vs. Union of India & Ors. has observed that all the courts and Tribunals working under the administrative control of the High Court shall as a matter of practice, number paragraphs in all orders and judgments in seriatim, factoring in the judgments afore-extracted.

In view of the observation of the Hon'ble Supreme Court of India, all the presiding Officers of the District Judiciary and Tribunals are directed to number paragraphs in all orders and judgments in seriatim, and to comply with the directions of the Hon'ble Supreme Court of India in Shakuntala Shukla Vs. State of Uttar Pradesh, 2021 SCC online SC 672 and State Bank of India Vs. Ajay Kumar Sood, 2022 SCC online SC 1067.


REGISTRAR GENERAL

To

1. All the Unit Heads in the State of Telangana (with a request to circulate the same to all the Officers under their control).
2. All the Tribunals in the State.
3. All the Registrars, High Court for the State of Telangana.
4. All the Personal Secretaries to the Hon'ble Judges (with a request to place before the Hon'ble Judges for their Lordship's kind perusal).
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
7. The Director, Medication and Conciliation Committee, High Court Buildings, Hyderabad.